the Supreme Court was requested to grant special leave of appeal against the judgements of the Jammu and Kashmir High Court from the day when this power was vested with the Supreme Court?

गृह-कार्य मंत्रालय के राज्य मंत्री (श्री बी॰ एन॰ दातार) :) : दो ।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Two.]

Post-graduate Training in Techno Logical Institutions

*746. SHRI M. P. BHARGAVA: Will the Minister of Scientific Research AND CULTURAL AFFAIRS be pleased to state:

- (a) whether the Thacker Committee appointed to look into the courses of post-graduate training in Technological Institutions has submitted its report; and
- (b) if not, what progress has so far been made by the Committee in its work?

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): (a) No. Sir.

(b) The Committee has visited a number of institutions conducting post-graduate courses in engineering and technology and has held discussions covering the entire problem of post-graduate education with heads of the institutions and members of staff.

RECORDING OF SCHEDULED CASTES AND SCHEDULED TRIBES DURING THE NEXT CENSUS

*747. SHRI B. D. KHOBARAGADE: Will the Minister of Home Affairs be pleased to state whether Scheduled Castes and Scheduled Tribes are to be recorded separately during the next Census?

THE DEPUTY MINISTER OF HOME AFFAIRS (SURIMATI VIOLET ALVA): Yes.

SETTING UP OF A STEEL PLANT IN DIS-TRICT CHANDA, MAHARASHTRA

*748. SHRI B. D. KHOBARAGADE: Will the Minister of STEEL, MINES. AND FUEL be pleased to state:

- (a) whether he is aware of the statement made by Shri S. K. Wankhede, Finance Minister of the State of Maharashtra that a steel plant is to be started soon in the District of Chanda, Maharashtra;
- (b) whether any recommendation has been made by the Government of Maharashtra regarding the setting up of a steel plant in that District; and
- (c) if so, what action Government propose to take in the matter?

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH):
(a) Yes, Sir.

(b) and (c) The Bombay Government have recommended a proposal of M|s. Hind Traders, Bombay, for setting up an iron and steel plant. The proposal has since been modified by the party and is now limited to the manufacture of pig iron. This is under consideration of Government.

AMENDMENT OF HINDU SUCCESSION ACT

*749. SHRI DEOKINANDAN NARA-YAN: Will the Minister of Law be pleased to state:

- (a) whether any of the State Governments have made amendments or propose to do so in the Hindu Succession Act, 1956; and
- (b) if so, what are the names of those States and what are those amendments?

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): (a) As far

^{†[]} English translation.